

Indian States and, under the Act of 1935, even the smallest ruler whose annual income was Rs. 35—I know it personally—was considered as an Indian ruler and such people were also considered as sovereign rulers within their particular jurisdiction.

**Shri Hari Vishnu Kamath:** Is there any other country in the world?

**Shri Hathi:** I do not think there is any parallel. 514 States were there; they had all sovereign rights within their own areas. That was under the Act of 1935 under British rule. I do not think there is any parallel anywhere of this nature.

**श्री रामेश्वरानन्द :** राजाओं को जीवनो-पयोग के लिये जो रुपया दिया जा रहा है, क्या वह उनके जीवन तक ही सीमित रहेगा या उनकी सन्तानों को भी दिया जायेगा ?

**श्री हाथी :** उनकी सन्तानों को भी दिया जायेगा, लेकिन कम रकम दी जायेगी ।

**श्री कछवाय :** भिन्न भिन्न राज्यों में जो मंत्री राजा बने हैं, क्या सरकार का बिचार उनको भी इससे बंचित रखने का है ?

**Mr. Speaker:** Those who become Ministers, whether they would continue to draw it.

**Shri Hathi:** That has nothing to do with the covenants and agreements.

#### Central Govt. Employees' Unions

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\*642. { **Shri Tridib Kumar**  
**Chaudhuri:**  
**Shri S. M. Banerjee:**

Will the Minister of Home Affairs be pleased to state:

(a) whether new rules have been framed for the recognition of Central Government Employees' Unions and Associations;

(b) if so, the details thereof; and

(c) whether these rules have been framed after consultation with the employees' representatives?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) to (c). For the limited purpose of the Joint Consultation and Compulsory Arbitration Scheme, draft instructions for recognition of Associations/Unions have been formulated and forwarded to the Ministries with the request to send them to the Associations/Unions with whom they are concerned and with whose representatives consultation is considered necessary by them. A copy of the draft instructions is laid on the Table of the House. [Placed in Library. See No. LT-2545/64]. The question whether these instructions should be extended for other purposes is under consideration.

#### The Tridib Kumar Chaudhuri:

When does the Government expect that the different Ministries would be in a position to obtain the information or opinion of the various service unions or workmen's unions and then finalise these rules after necessary changes?

**Shri Hathi:** These instructions were framed on 13th January and I think they must have been in the hands of the unions by the 20th or so. We have requested the Ministries concerned to get the replies of the unions as early as possible, but we have not yet received the replies from the unions. Even from the secretariat, out of 14, they have got replies only from one union. We are eager that this should be finalised as quickly as possible.

**Shri Tridib Kumar Chaudhuri:** May I know if the attention of the Government has been drawn to the contradiction between the draft rules (d) and (e) which on the one hand request the unions to be registered under the Trade Unions Act, and at the same time, request the unions to abjure strike altogether although this recognition is only for limited purposes, and whether this aspect has been considered, apart from the Home Ministry, by the Union Labour Ministry also?

**Shri Hathi:** Fortunately, I was also in the Ministry of Labour when these things were considered, and in the Home Ministry also we have considered it, but I might clarify one position. These instructions have been issued only for the limited purpose of participating in the joint scheme of consultation. Those unions who want to join the scheme would be required to abjure strikes. It may also be cleared that the present scheme does not replace any existing machinery.

**Shri Tyagi:** Has the Government permitted within these rules outside politicians who are not Government servants to participate in these unions as office-bearers?

**Shri Hathi:** There are two categories. For the Government industries, that is, defence factories and other industrial units, office-bearers of the unions can be outsiders to the extent they are provided under the Trade Union Act. They can be office-bearers but they cannot be representatives in the joint council. For the purpose of sitting as members in the joint council, they would not be allowed.

**Shri Tyagi:** He has answered about factories only. What about unions of proper Government servants?

**Shri Hathi:** There outsiders are not allowed.

**Shri A. P. Sharma:** The hon. Minister has just now stated that the reactions of most of the unions have not been received so far. So far as the railway, which is the biggest industry of the Central Government is concerned, replies from both the Federations—National Federation of Railwaymen and the All-India Railwaymen's Federation—have been forwarded and they have opposed the formation of the Whitley Council. Are Government going to consider

that, and how long will they take to consider that?

**Shri Hathi:** As I said, as soon as we receive the replies from the different Ministries who have circulated the unions, I am eager we should finalise it as early as possible, because this is a scheme where there should be complete cooperation between the labour, the Government servants and the Government. We should sit together and try out some approach, some procedures, some method, whereby we can evolve a machinery which would give satisfaction to resolve the disputes, and there should be no strike, but industrial peace. This is what we sincerely desire.

**Shri A. P. Sharma:** My question is that the recognised organisations have opposed it.

**Mr. Speaker:** That would be hypothetical. When it comes, it would be considered.

**Shri Kapur Singh:** May I know what steps are being taken to immunise these unions from anti-national or unpatriotic influence?

**Shri Hathi:** So far as this scheme is concerned, it deals with resolving disputes by consultations, joint council and all that. This is something different.

**Shri Kapur Singh:** He has not replied to my question; he says it is different. But this is precisely the question which arises out of this schemata.

**Shri Hathi:** This is a scheme for Government servants, workers in the Government factories and others, for resolving the disputes between the management and the employees. This is for that limited purpose only.

**Shrimati Yashoda Reddy:** May I know whether the Home Ministry in

collaboration with the Labour Ministry are thinking of bringing forward a comprehensive law as in other countries to prohibit any political party from getting into these unions—whether labour union or employees' union—and it must be just a union of the people working in that establishment, because their interests are being subjugated to political interests?

**Shri Tyagi:** Particularly in ordnance factories.

**Shri Hathi:** The trade unions are meant to look to the welfare of the workers. The hon. Member has made a suggestion which may be considered.

**Shri Ranga:** As the hon. Chairman of the Public Accounts Committee just now said, is the Minister aware of the fact that in ordnance factories this particular evil is specially rampant, and may I know whether steps are being taken to see that the unions functioning there are free from political affiliations and alliances with political parties in the country?

**Shri Hathi:** I said that is a suggestion that may be looked into.

**श्री रामेश्वरानन्द :** केन्द्रीय कर्मचारी संघ जो बन रहा है, इसके अध्यक्ष आदि पदों पर कर्मचारी संघ से बाहर का कोई राजनीतिक व्यक्ति भा रह सकता है ।

**श्री हाथी :** उसका जबाब तो मैंने दे दिया है ।

**श्री रामेश्वरानन्द :** सुना देते तो अच्छा होता ।

**अध्यक्ष महोदय :** फिर नहीं बताया जा सकता है ।

**श्री रामेश्वरानन्द :** घाप बता दें ।

**अध्यक्ष महोदय :** मੈम्बरों को बाहिये कि ध्यान से सुनते रहें ।

**श्री बागड़ी :** प्रश्नेजी नहीं समझते हैं ।

**श्री रामेश्वरानन्द :** मंत्री लोग हिन्दी बोलने लगे तो बहुत अच्छा होगा ताकि मेम्बर लोग समझ तो सकें ।

**श्री शिव नारायण :** क्या सरकारी नौकर आर० एस० एस० के मेम्बर बन सकते हैं ?

**श्री हाथी :** कोई सरकारी नौकर किसी भी पोलिटिकल संस्था का मेम्बर नहीं बन सकता है ।

#### Sindri Fertilizer Factory

\*644. **Shri P. R. Chakraverti:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the workers of Sindri Fertilizer Factory have served the notice to the management to go on strike for an indefinite period;

(b) if so, the reasons therefor and the nature of their demands; and

(c) the steps being taken to avert the strike?

**The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan):** (a) to (c). A statement is placed on the Table of the Sabha.

#### STATEMENT

A strike notice was issued by the "Working President" of the Fertilizer Factory Workers' Union, Sindri, on 24-1-1964 as a protest against the management's decision to go in appeal before the Supreme Court against the decision of the Bihar State Industrial Tribunal rejecting their preliminary objection that the Fertilizer Corporation of India Ltd. is an industry carried on by and/or under the authority of the Central Government and as such, the appropriate Government for referring any industrial disputes involving the Corporation for adjudication is the Central Government and